

**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

D.B. Criminal Misc. Appli No. 13/2022

Raju @ Rajkumar S/o Sh. Purna Ram, Aged About 50 Years, At Present Lodged In Central Jail, Bikaner, Through His Brother Sh. Sharwormal S/o Sh. Purna Ram, Aged About 60 Years, R/o Ward No. 02, Sardarshahar, Churu.

----Petitioner

Versus

1. State, Home Dept. Jaipur.
2. The Dist. Collector, Churu.
3. The Superintendent, Central Jail, Bikaner.

----Respondents

For Petitioner(s) : Mr. Naresh Charaniya
Mr. Kaluram Bhati.

For Respondent(s) : Mr. Anil Joshi, GA-cum-AAG.

**HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE RAMESHWAR VYAS**

Order

23/05/2022

The petitioner was granted parole of 07 days under Rule 18 of the Rajasthan Prisoners Release on Parole Rules, 1958 vide order dated 29.09.2021 with the requirement of furnishing a personal bond in the sum of Rs.2,00,000/- and two sureties in the sum of Rs.1,00,000/- each (out of which one was to be of the petitioner's brother Sharwormal). However, now the instant misc. application has been filed with an assertion that the petitioner is a poor man belonging to the B.P.L. family and thus, he may be released on furnishing personal bond only.

Keeping in view the overall facts and circumstances as available on record, we are not inclined to accede to the prayer for

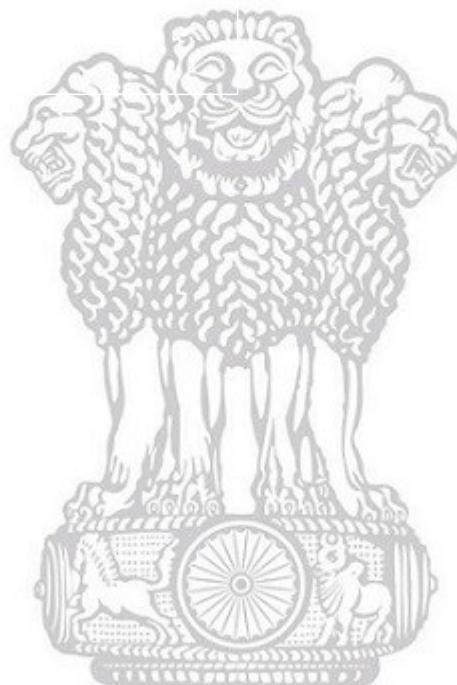
releasing the petitioner on parole on furnishing personal bond only. However, the conditions of the order dated 29.09.2021 are relaxed and it is directed that the petitioner shall be released on parole of 07 days on furnishing a personal bond in the sum of Rs.2,00,000/- and one sound and solvent surety in the sum of Rs.1,00,000/-. The requirement of the petitioner's brother furnishing surety bond is waived. The other conditions of the order dated 29.09.2021 are maintained.

The misc. application is disposed of in these terms.

(RAMESHWAR VYAS),J

(SANDEEP MEHTA),J

2-Tikam/-



सत्यमेव जयते